

Government of Jharkhand
Transport Department

NOTIFICATION

Number-Pari.Wi.-145/2007(Part) 630

Ranchi, Date-20.06.2019

JHARKHAND MOTOR VEHICLE(AMENDMENT) RULES, 2019

Using the Power provided by Section 111 of the Motor Vehicles Act, 1988, Governor of Jharkhand makes the following amendments in the Jharkhand Motor Vehicle Rules, 2001-

1. Short name, extension and date of execution :-

- (i) This Rules will called Jharkhand Motor Vehicle (Amendment) Rules, 2019.
- (ii) It will be expanded in whole Jharkhand State.
- (iii) This order will come into force with date of Publish.

2. Sub Rule-252(D), 252(G),252(H) and 252(J) of Rule- 252 of Jharkhand Motor Vehicle Rules, 2001 is Replaced with as follows:--

- (i) **Sub Rule(D) of Rule 252-** An application for grant of Approval or Renewal of authorisation for pollution testing centre shall be made in form A.P.T.C. to the Authorization authority. Under this rule, the following fees will be paid for such authorization and such acceptance-

A.	Fees for issuing licenses of Pollution Checking Center for checking motor vehicles.	10000.00 Rs
B.	Fees for Renewal licenses of Pollution Checking Center for checking motor vehicles.	10000.00 Rs
C.	Fees for appealing against the order of authorization authority under rule 252 (I) sub rule (1)	1000.00 Rs
D.	Fees for Change of Place of Pollution Checking Center for checking motor vehicles.	5000.00 Rs
E.	Transfer of license of Pollution Check Center (between valid heirs) for checking motor vehicles fees	3000.00 Rs

- (ii) **Sub Rule(G) of Rule 252-** The Authorisation granted or renewed shall be valid for Three (3) year from the date of grant of renewal.
- (iii) **Sub Rule(H) of Rule 252-** The application for renewal of authorisation shall be made not less than thirty days before the date of its expiry. However for delayed submission of application the applicant shall have to give grounds for such delay with following late fine fees-

Sl.No	Period	Delay Fees
A	30 days prior to the date of expiry of the validity of the license.	00/-
B	Within 30 days to the date of expiry of the validity of the license.	1000/-
C	After date of expiry of the validity of the license.	1000/- And 500 / - per month for every month and fraction

- (iv) **Sub Rule(J) of Rule 252-** The authorised testing centre will charge fees for the testing done and certificate issued for the pollution as per the following rates fixed-

Sl. No	Type of Vehicles	Assumed Fees	Amount to be paid to the government from conceptual fees
1.	Two Wheeler	50.00 Rs.	20.00 Rs.
2.	Three Wheeler	80.00 Rs.	30.00 Rs.
3.	Four Wheeler	120.00 Rs.	40.00 Rs.
4.	Medium Vehicle	200.00 Rs	80.00 Rs.
5.	Large Vehicle	300.00 Rs.	100.00 Rs.

By The Order of Hon'ble Governor of Jharkhand
(Prawin Kumar Toppo)
Secretary
Transport Department.